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good books because of their longstanding movement for the betterment of their service conditions.

Sir, I would request you kindly to see that this debate is continued on the next day, so that I may get an opportunity to come forward with other examples as to how these ordinary people, poor peasants are being cheated and how the propertied people are being given guarantee by the Constitution, whereas you do not care to consider the cases of the poor and the ordinary people.

I commend this bill and request you to continue the debate

MR CHAIRMAN There is now no motion before the House for the adjournment of the debate; and, therefore, I cannot take that into consideration at all.

SHRI DINEN BHATTACHARYYA. That was my submission, Sir.

MR CHAIRMAN. There was no motion Moreover, you have to take the consent of the Speaker

THE MINISTER OF WORKS. HOUSING AND PARLIAMENTARY AFFAIRS (SHRI ĸ RAGHU RAMAIAH). If you adjourn, it will have to be balloted again

SHRI DINEN BHATTACHARYYA If so, what is the fate of this amending Bill? Mr Chairman, Sir, don't give your ruling Kindly tell me

MR CHAIRMAN The hon Member, in the course of his speech, has made a request that the discussion may be prolonged to the next day, or that the debate may be adjourned.

SHRI K RAGHU RAMAIAH. We have absolutely no objection to adjourn the debate on this, provided the consequences that follow from

this, according to the rules, will be taken with grace by the mover.

and Family Pension Fund (Amndt) Bill

MAGHA 3, 1897 (SAKA) Employees P. Funds

SHRI DINEN BHATTACHARYYA: I agree to your proposal to adjourn.

SHRI K RAGHU RAMAIAH: I beg to move:

> "That the further debate on the Constitution (Amendment) Bill be adjourned"

MR. CHĂIRMAN The question 19'

> "That the further debate on the Constitution (Amendment) Bill be adjourned"

The motion was adopted.

16.34 hrs

EMPLOYEES' PROVIDENT FUNDS FAMILY AND PENSION FUND (AMENDMENT) BILL

(Amendment of sections 1, 2, etc.)

SHRI P M MEHTA (Bhavnagar) I beg to move\*:

'That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952, be taken into consideration."

There is widespread unrest and discontent among the industrial workers of this country in regard and maladto the shortcomings ministering of the present Act, viz, the Employees' Provident Funds and Family Pension Fund Act, 1952

The workers and the trade unions have constantly made a demand for some changes so as to meet the very purpose of the Act as well as the the workers under the needs of

<sup>\*</sup>Moved with the recommendation of the President.

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[Shri P. M. Mehta]

changing social order and new conceptions.

The House will recall, and the hon. Minister will also recall, that the Bill to amend this Act was brought for. ward in this House by the then Labour Minister, Shri Raghunatha Reddy, in August 1973. The amendment was then moved with the limited objective of making the provisions penal in regard to misuse of provident fund amount. If one looks at the speeches made by the hon. Members of this House during the course of the debate on that Bill, one will come to the definite conclusion that a consensus has emerged and members without exception, while supporting that Bill, expressed dissatisfaction regarding the administering of the Act and also demand for a comprehensive Bill to amend the law more meaningfully.

Here I would like to state the impact of that amendment which was brought forward by the Labour Minister in the month of August 1973. According to the Minister the arrears recoverable from the employers at that time were of the order of Rs. 19.60 crores as on 31st March 1973. The arrears as on 30th September 1975, according to the informaavailable to me, stand at Rs. 20.64 crores. It is interesting to note that at the end of 31st March 1972 also the arrears were of the order of Rs. 20.64 crofes. In other words, the arrears as on 30th September 1975, is the same as the arrears on the 31st March 1972.

Taking this into consideration, the maladministering of the Act and the shortcomings of the Act, I have proposed some further measures, including penal provisions, in this Bill. It is a positive and constructive approach to the problems and defaults of provident fund amount by the employers. The second para of the

Statement of Objects and Reasons attached to my Bill reads as follows:

"Default in payment of provident fund contribution by the employer has become an everyday affair and the employers are tempted to utilise the provident fund amount as working capital and that too, without paying any interest and as such, more stringent penal provisions for default in payment including charging of interest. damages, penalty and punishment of fine and imprisonment, and association of responsible trade unions for more effective implementation of the Act is sought to be achieved by this Bill."

I have also proposed refund of the total accumulation together with interest on the completion of the stipulated period, say 20 years. This will create confidence and provide an incentive to the workers to save more and more and invest with Government.

Further, I have suggested a higher rate of contribution and a higher rate of interest on the provident fund accumulation. As you know, the rupee has to great extent lost its value and the eroding process is constantly going on. If the present position continues, then at the fag end of his active service, the worker will be very much adversely affected. He has to fulfil his social obligations like children's marriages, college education, etc. in his fifties. So, if the total accumulation is repaid after the expiry of 20 years of service, that will be very useful to him for discharging his family commitments and social obligations in better way. Similarly, a higher rate of contribution and higher rate of interest will ensure more savings by the worker and more contribution by the employer, and consequently a larger total amount at the end of the stipulated period. This will be a very good incentive to the workers with small incomes to save regularly in their provident fund account.

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The cumulative effect of all these measures will be that Government will be able to contain inflation and its evil effects. This has also been made clear in the Statement of Objects and Reasons.

Another important feature of the Bill is that it will bring all establishments with ten or more workers within its purview. Similarly, I propose a comprehensive substitute definition which covers all types of remuneration in one definition, that is, 'return' of the labour put by the workers in money value'. All this will be covered under one definition. So, it is a comprehensive definition of the term 'wages'.

Too much is said about the participation of the workers in management. Here, I propose to appoint honorary office-bearers of the trade union as inspectors of this Act. This will give a vigilant supervision which will expedite the whole process of working and the functioning of the Act. It will prevent corruption and mal-practice on the part of the authorities. Therefore, I have proposed to appoint honorary office-bearers of the trade union as honorary inspectors. This is a new feature. If the Government accepts it, then it will smoothen the administrative functions under this Act.

You are aware of the situation that the recession has started. Thousands of workers are laid-off. 13 textile mills have been closed down. news did not come out because there is a censorship, and the Government, at present, does not want to give this news to the people. Therefore, nobody knows whether 13 textile mills have been closed down. There is a proposal for taking over the closed units by the State Governments, but the Government of India is not paying any heed to this problem. I will give you one example. There is one mill called Priya Laxmi Mill of Baroda.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): It is the State Government which wanted to take them over.

SHRI P. M. MEHTA: Certainly, You take them and hand them over to the State Government. The question is who will take them over? They could be taken over only under the Industrial Development and Regulation Act and that could be operated only by the Government of India: that is under the jurisdiction of the Government of Therefore, I think the State India. Government has proposed about it. If you take them under the ID&RA and hand them over to the State Government of Gujarat, they are prepared to run those units, because they are economically viable units.

In my home town, there is a factory called Bhavnagar Vegetable Products which has been closed down. This plant is producing vegetable oil. It has got capacity of 100 tonnes a day. It is a big factory.

They have also got a solvent extraction plant with a capacity of 100 tonnes a day. About a thousand workers were working in that plant. That has now been closed due to trade losses and other things The Gujarat Government has also proposed to take over that unit and hand it over to the State Government. But nothing has been done so far by the Government of India.

Why I refer to these things is that all this creates problems for the workers. They are laid off. They are not getting the wages; they are not getting their provident fund dues. It creates untold suffering for the workers who are thrown out of employment as a result of the closure of the units.

In the same way, there is a recession in the automobile industry. In jute

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mills, thousands of workers have been laid off. So is the case with engineering industry. The units run by the National Textile Corporation are also facing the crisis and they are on the verge of closure. This is a very serious situation.

The people of this country are not enabled to know the real economic situation. The economy is not reviving as the Government claims. On the contrary, it is on the way of crippling Therefore, in such a situation, the Government should come forward with a progressive piece of legislation. Let them provide better social security under these circumstances. This is a social security legislation. Here, I have proposed a few things, to enhance the rate of provident fund, to enhance the rate of interest, to refund the provident fund dues at the expiry of a stipulated period, say, 20 years and to provide stringent measures for default Today, the employers are utilising this amount as the working capital without paying any interest.

I have got the figures also. In the year 1972, at the end of 31st March, the arrears were of the order of Rs 20 crores and odd. At the end of 30th September, 1975, it is Rs. 20.64 crores. It has increased by a few lakhs of rupees. It has not decreased. So, it obviously requires a re-thinking in all these matters, stringent penal provisions, so that the employer is not tempted for any default.

We must admit that it is only the poor working class who is regularly contributing to the provident fund account and, by doing that, they are making small savings from their small incomes. If this is increased, as I stated earlier, it will also help the inflation containing process and its evil effects which hit the workers and poor classes.

I have also proposed the enlargement of the purview and covering of the uncovered sectors in this Act. As I was going through the previous debates on the last Amendment Act. I saw that the Labour Minister had expressed a desire to come forward with

a comprehensive Bill. In the light of this, I hope the Government will accept this amendment to the Act. With these words I commend my motion to the Hon. House.

MR CHAIRMAN: Motion moved:

"That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952, be taken into consideration."

श्री राज नारायण शर्मा (धनबाद ) . सभापति जी. यह ऐमप्लाईच भोडीहेट फह भीर फैमिली पेशन फड बिल. 1974 िसे श्रभी माननीय प्रमन्न भाई मेहना ने उपस्थित किया है यह जैसा कि इस के उद्देश्यों में लिखा हुपा है, बहुत ही ग्रन्छे उद्रेण्य को रख कर के इस सदन के सामने लाया गया है। इस बिल के साथ साय. ग्रगर सरकार इसे कबूल कर ले, कोल्माइन्स प्रोबीडेंग्फड वाले बिल को भी साथ गाथ ग्रमंड करती तो बहत ही उत्तम होता। जैमा कि सभी साय के सामने रखा गया 1973 में जब पनाल्टी के प्रौर्व जन की कडा बनाया जारहा था उसी समय मदन केहर के ने मेइ मतरह की भाग ग्राई थी और यह सारे पहलू जो भाज इस बिल में है इन सारे पहलुओं के ऊपर मरका का ध्यान धार्कावत किया गया था भीर मरकार ने भी इस सदन में कहा था कि सभी जन्दवाजी में हम सक्त प्रीवीजन करने चारहे है केवल पैनास्टी नाया सना देने का, लेकिन एक कामब्रीहें निव बिल सदन के लामने उपस्थित करेंगे भीर उपस्थित कर के उस की पास करायेंगे। मुझे गा नहीं ग्रामी जो बिल उपस्थित

Fund (Amndt.) Bill

17.00 hrs.

हुया है उस के ऊरर सरकार का न्या रुख होगा, लेकिन यह बिल जो उपस्थित हमा है सरकार के वायदों को बहत कुछ अपने में इनकीर रेट करता है। मेरी समझ में इस में ग्रीर भी इनकौरपोरेट करने की जरूरत है या दूसरे बिस को भी लाने की जरूरत है। लेकिन उस में से बहुत ग्रंगों को यह विल इनकी रपोरिट करता है। ग्राप जैसा देखेंगे कि जो ैनाल्टी का प्रौत्रीजन 1973 की ग्रगस्त में किया गया था इस प्रौवीजन के दावजद भी जो बकायाथा वह रकम घटी नहीं। और वह प्रीवंजन दो बिलों में किया गया था--कोलमाइन्स प्रीडिट फंड और एम नाईन प्रीजीडींट फंड । यहां तो खैरियत है कि बकाया रकम ज्यादा नहीं बडी , केवल 20 करोड़ 62 लाख से 20 करोड 64 लाख हो गई, दो, ढाई साल में, बल्कि कहिए ढाई साल में। शेकिन वहां पर तो उस समय 11 करोड था जी ग्रव लगभग 20, 22 वरोड हो गया है। इस समय एम्पलाईज प्रोविडैंट फंड के ग्रन्दर लगभग 65 पान वर्कस कर्व्ड हैं ग्राँर कोलं-ना प्रीविडैंट फंड में तो केवल 5 लाख वर्कर्स हैं। 5 लाख सब्यक इवर्स का लगभग 20 करोड़ के उपर एरियर हो गया है और यहां तो 65 लाख सब्सकाइबर्स की लगभग वहां रकम है याती लगभग 20 करोड़ रुपये के और इस 20 करोड़ में से भी 10 करोड़ हनये की ऐसा रहाम है जो एक ही उद्योग दैक्सटाइल्स की है और टैक्स इंहल्स उद्योग में भी अधिक-तर वे टैक्सटाइल वाले हैं जो अपने आप को सिक डवलेयर किये हैं ग्रांर सिक मिलों की हैसियत से आन वे सरकार के कब्जे में हैं। मैं तो यह चाहंगा कि सरकार उन को सिकनेस दूर कर के जल्दी से उल्दी इप रकम को रियेलाइन करने का प्रावधान करे 11 यह अति-उत्तम होगा।

सभापति महोदय, इस में एक प्रावधान यह भी किया गया है कि ग्रभी जो वर्तमान कन्द्रीब्य्शन का दर है सवा छः परसेन्ट या 8 परसेन्ट, उस को बढ़ा कर 10 परसेन्ट कर दिया जाए। इस तरह की सिफा-रिश नेणनल कौंसिय ग्राफ़ लेबर की भी है। जिस समय उन ने यह सिफारिण की थी, तो बहुत छानबीन को थी ग्रौर जो बिदलीय समिति थी, उस समिति ने यह पिकारिश की थी कि प्रोविडैंट फंड के कम से कम वन्दीब्यूणन की दर को बढ़ा कर 10 प्रतिशत कर दिया जाए ग्रीर उन्होंने यह भी िफारिश की थी कि जिए कारखाने में 10 से अधिक आदमी हा, उन के ऊपर इस को लाग किया जाए। इस बिल में भो इस तरह का प्रावधान किया गया है । पैनेल्टी वाले प्रावधान को कहां तक लाग् किया गया है, मुझे पता नहीं वयों कि अगर लागू किया गया होता तो ये रुपये सभी तक वसुल हो गये होते। एम्पनाइज प्रोविडैंट फंड वाले बेट, बाच एण्ड सी का तरीका ग्राख्तियार किये हुए हैं। इस को पास किये हुए दो साल ा वक्त हो चुा है लेकिन अभी तक वंट, वाच एण्ड सी चलता है या उत दिशा में कोई दम उठाने आ एहे हैं, इस का मुझे पता नहीं है। लेकिन मैं यह पाता हं कि कम से कम को य-धाइन्स में तो बिल्कुल ही कदम नहीं उठाया गया है और लोगों को चुःचाप छ्ट देदों गई है क्यों कि अब कोल शाइंस में भी मार देन 99 व्वाइन्ट समयिंग जो प्रोविडेंट फंड हैं, वे सारे पब्लिक सेक्टर में हो गवे हैं श्रीं वे रशह नहीं करते हैं खा। तौर से लेवर िपार्टमेंट के किस भी आफ़िसर की, किसा भी पदाधिकार की चा हे वह डाइरेक्टर-जनरल, माइंस सेफटी का ही, रीजनल लेबर कमिश्नर का ही

and Family Pension Fund (Amndt.) Bill

[बी राजनारायण मर्मा]

या कोल-माइंस प्रीविडेंट फड झागनाइजशन का हो। ये सारे मार्गे गद्यजेशन्स माज कील इडस्टी के एम्पलायस के सामन्रे हैस्टलेग स्पेक्टेटर्स वन कर रह गमे हैं भीर कुछ कर नहीं पते हैं। ती मेरा ऐसा ख्याल है कि सक्ती का जी यह बोबीजन है, उस की सब्ती से लागू करना बाहिए और सरकार को नाहिए कि उस के हावों को मजबूत करे।

इस मे यह भी प्रावधान है कि कम से कम इन्ट्रेस्ट 9 परमेन्ट दिया जाए। समापति जो, ममी मगर पोस्ट आफिस के फिक्स्ड हिपोिट मे रुपया जमा करते है ती 10 परसेन्ट इन्ट्रेस्ट दिया जाता है फ्रोर ध्रगर बैंक मे कोई लो। लेता है, इट इन एज गुड एन बैर मनी, तो बह भी 19, 20 परसट की यह जी नी परमेट का हैं। सुझाव है यह भी कम है। भारण यह है कि प्रभी कम्पलमरी डिगिट स्कीम जो ग्राप्ते चाल की है उस मे बारह परमेट इटरेस्ट प्राविडेट फड की रकम पर देने की बात सरकार ने कड़ी है। बारह परसेट यहा पर भी प्राविडेट फड की रकम पर क्यों नहीं दिया जा मकना है

एक्युमलेशन वा पीरियड जो है, क्वालिफाइग पीरियड जी है जिल में की इम्प्लायर का शेयर लिया जा सकता है बह भी बहुत लम्बा है। बनाया रकम नेप्स हो ाती है एडिमिनिस्टेटिव चार्जिज के मलावा भौर वह उनके काम मे नही आती है। उम पंरियड को भी घटा कर कम किया जाना चाहिए। यहा तो बीस बन्स है, वहा पद्रह बरस है। इसको घटा करके गच सात बरस कर देना नाहिए। इस धवधि के बाद वे एम्प्लायर का भेयर धाने के हकदार हो

Fund (Amndt.) Bill जाने बाहिया वह प्रावधान इस विल में नहीं है। मैं चाहता है कि सरकार इस बिल को कबूल करे तो इस प्रावधान को भी भएनी तरफ से एमेंडमेंट के तौर ग्रीर-मुख करके कवल पर रखा कर करे।

जहां तक ग्रानरेरी इंस्पेक्टच का इस में प्राविषन है, माप भाज तो ज्वायंट मैनेजमेंट काउंसिलें बना रहे हैं पार्टिस-पेशन प्राफ वर्कर्ज इन मैनेजमेंट वाले सिद्धान्त को हम लोग बहुत पहले ही कबूल कर चुके हैं, मैं कहना चाहता हं कि इस तरह का प्रावधान भी होना चाहिए कि युनियन के पदाधिकारी इनके प्राविडेट फड के एकाउँ को इस्पेक्ट कर सके और उसी ग्राथोरिटी के साथ कर सके जिसमे कि प्राविडेट फड इस्पेक्टर करते हैं। साथ ही इनको यह भी छुट गहे कि जैसे प्राविडट फड इस्पेक्ट<sup>र</sup> उनको प्रासीक्यट वर सकते है इनको भी इस नरह का राइट प्रासोक्यूट रहे। इस तरह के सक्त प्रावधान होने से जो ग्राज डेफाल्ट होने है ग्रीर हैवी एरियर जमाहो जाने हैव नहीं होंग भीर उनको पूरो छु होगी कि जब चौहे कातृन के भन्दर उनको कठघडे मे खडा कर भकते है ग्रीर उनके प्रासीक्युशन लाच क<sup>र</sup> मक्ते है। मै समझना हू कि प्रास क्यूणन वा प्राविजन भी भीर ज्यादा स्ट्रिजेट होना चाहिए। उन पर फाइन होना चाहिए। उनसे इटरेस्ट नही बल्कि जैसे वेष्णि एवट के मन्दर बेजिज को जिस तरह से रियलाइज इस को भी पार्ट आफ भ्राप करते हैं वेजि समझ कर वीज्ञाएक्टको इसके ऊपर भीलागुभाएको करना चाहिए ग्रीर साथ ही साथ पैनेस्टी का प्राविखन होना चाहिए।

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बिल के मुद्दे का मैं समर्वन करता हं में और आग्नह करता हं कि ग्रगर सरकार का यह कमिटमेंड है पहले का तो सरकार को पाहिए कि प्रगर इस विश्व का प्रारूप ठीक न हो तो दसरा विल वह प्रारूप को ठीक करके तुरन्त सदन के सामने लाए भीर उसको पास करवाए।

भी मोहस्मद इस्लाइल (वैरकपूर ) : मैं इस विल का समर्थन करता हं। साथ ही जो माननीय सदस्य ने कहा है उसका भी समर्थन करता हं। उनकी जो व्यार्गुमेंटस हैं वे भी ठीक हैं। तीन बातें खास तौर से कहना चाहता हं।

दो धढ़ाई साल हुए ब्रापने पनिशमेंट देने का, सजाएं देने का उनको जो प्राविडेंट फंड का पैसान टें बिल ग्रापने पास करवाया था। इस विल के पास होने केबाद हमने देखा कि वही पुरानी चाल है। यह जो प्राविडेंट डिपार्टमेंट है उसी तरह से यह चल रहा है जैसे पहले चलता था। रिजनल कमिशनर्ज से जब हमने पूछा कि क्या बात है कि जब यह कानून बन चुका है बाप उनको सजाए नहीं दिलाते हैं, जो इम्प्लायर डिफाल्ट करते हैं उनको सजाएं क्यों नहीं दिलाते हैं तो वे कहते हैं हमारे पास तो यह पावर नहीं है, हमारेपात हो यही पावर है कि हम चिट्ठी लिख दें भीर । मंगालें। **ड**स **से** एडवांटेज हैं वह मालिक लोगों ने ही उठाया है। आज वर्कर का कंट्रीब्युशन वह हर महीने काट लेते हैं। भ्रपना पैसा भीर वर्करों का पैसा जमा कर के वह अपने कारोबार में लगाते हैं। यहां तक कि वर्करों को यह नहीं माल्म होता है कि हमारा पैसा कहां जा रहा है। मैं एक मिसास देता हूं। बंगाल में मेरी कांस्टीटबएन्सी में सरवा जुट मिल है। उसने 29 साख रुपया प्राविडेंड फंड का 🏂 मारा है, वह रकम अस्मा ही नहीं की । जब प्राविद्धेंड कमिश्नर द्वारा पूछा गया कि क्या बात है. तो कहा कि हमारा हिसाब नहीं हमा है। मैंने यहां कंसल्टेटिव कमेटी में यह सवाल उठाया, तब उसकी इन्क्वायरी हुई ध्वीर 6,7 महीने के बाद पता लगा कि 29 लाख रुपये का गुवन किया गया। प्राविडेड का टस्टी बोर्ड मालिक के हाथ में है। मालिक वर्करो से कहता है कि हमने पैसा मारा है, तुम्हें जो करना है कर लो। उसी मालिक ने जट कापीरेशन के जुट की भी बेच दिया जो कि गोदाम में जमा था भीर बद्ध सारा पैसा खा गया। उसने वर्कर्स की एक महीने की बेज भी नहीं दी और कारखाने को लाक-ग्राउट कर दिया है। इस बात को 6.7 महीने से ज्यादा हो रहे हैं। मैंने स्टेट गवर्नमेट भीर सैट्ल गवर्नमेट को बहुत चिद्रियां लिखी है, लेकिन ग्रभी तक इस मसले का कोई सौत्युशन नही हुआ है। मेरे कहने पर ग्रब उसको प्रासीक्यट किया गया तो उसने भदालत मे कहा कि मैं इन्स्टाल-मैट मे रुपया दे दगा भीर कोर्ट ने इस बात की मंजूर कर लिया। उसने दो इंस्टाल-मैट 75 हजार रुपये के दिये। जब हमने पूछा कि बाद में क्या होगा तो उसने कहा कि बाद मे देखा जायेगा। उसने यह भी कहा कि तुम कोर्ट में गये, श्रव मैं देखूगा कि तुम कैसे पैसा

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एक नया फाइव स्टार होटल खुला है जिसका नाम रीज होटल है। उसने प्राविश्वेंड फंड काटा, मगर पैसा जमा नही किया। उसने न ग्रपना पैसा जमा किया ग्रीर न वर्करों का कंटीब्युशन । उसके बाद वह लाक-भाउट कर दिया। जब वर्करों ने इस बारे मे भावाज उठाई तो प्राविडेड फंड कमिश्तर ने कहा कि पैसा ही जमा नहीं हुआ है, उसका नाम लिस्टेंड ही नही हुआ है।

लोगे।

### [श्री मोहम्मद इस्माइल]

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क्योंकि प्राविद्धेंड कमिश्नर की तरफ से सख्त कार्यवाही नहीं की जाती है, इसलिए डिफाल्ट करने के लिये मालिको की हिम्मत बदती है। प्रभी तक एक भी बादमी की एम्बीम्पलरी सजा नहीं दी गई है जिससे एक मिसाल कायम हो । लेबर मिनिस्टी भी हीले तौर पर काम कर रही है। वर्करों का पैसा उसी तरह बरबाद हो रहा है भौर उनको लटा जा रहा है। डिपार्टमैट की तरफ से टाइमली ऐक्शन नहीं लिया जाता है। पृत्रसे यह सिस्टम था कि प्राविडैंड फड का हिसाब वर्करी की दिया जाता था और उन्हें स्लिप मिलती थी। घब 5, 6 महीने के बाद भी वर्कर नही जानते हैं कि उनका पैसा जमा किया गया है या नहीं और अगर जमा किया गया है तो कितना। अगर वर्कर अपने प्राविद्रैंड फंड के बारे में पूछते हैं तो उनको कहा जाता है कि डिपार्टमेट मे जाकर पुछिये। झगर वह डिपार्टमैंट मे जाते हैं तो उनकी कहा जाता है कि वह चिट्ठी लिखे। वर्कर्स धन्धेरे मे रहते हैं कि उनका पैसा जमा हमा है या नहीं भीर इस तरह उनका वैसा मारा जाना है। वर्करो को दो-तीन महीने में ही माल्म होना चाहिये कि उनका पैसा जमा हुआ है या नहीं और अगर जमा हमा है तो कितना ।

माज-कल मालिक प्राविडैट फड का पैसा ने लेते है, एक ज्याई ० सी० से भी कर्ड ने लेते हैं और फिर लाक-भाउट या क्लोबर कर देते हैं। कहते हैं कि पैसा नहीं है। सलत प्रोसीजर की वजह से वर्करों को पैसा नहीं मिलता है।

इडिया फैज नाम की कम्पनी को गवनं-मेट ने टेक-भोवर कर लिया। भालिक ने प्राविडेंड फड का पैसा जमा नहीं किया था। टेब-भोबर करने के बाद गवनैमेंट ने कहा कि चूकि मालिक ने पैसा नहीं दिया, इसलिए वह तो खन्म---मालिक खा गया, तो खा गया, जब से हम ने टेक-बोवर किया है, तब से देखेंगे । इस तरह प्रभी तक वकरों का पैसा हासिल नहीं हुआ है । आखिर उन लोगो का पैसा कौन दिलवायेगा? इस तरह हखारो वर्करों का पैसा मारा गया है। आज इस इम तरह की धाधली हो रही है।

इस्पैक्टर मालिक कं घर जा कर मैनेजर से मिलते हैं। मैनेजर उन को कुछ पैसा दे देता है भौर वे चुचचाप चले जाते हैं। हम ने कई बार चिट्ठी लिखी कि इस्पैक्टर हमारी प्रेजेंस मे जाये। हम ने यूनियन के वकरों से कहा कि वे खंडे रहे, ताकि उन की मौजूदगी में इस्पैक्टर बात करे। तब मालिक इस्पैक्टर को डेलीफोन कर देता है कि वकरों को मालूय हो गया है, चार पाच दिन के बाद आता है, और फिर यह रिपोर्ट दे देता है कि मालिक हिसाब भेज देगा।

जरूरत इस बात की है कि इस्पैक्टर हर एक फैक्टरी मे जाये। बहुन से मालिक रिजस्टर दिखाने से इन्कार कर देते हैं। इस्पैक्टर बहुत डरे हुए हैं। प्रगर रिजनल कमिश्नर से शिकायत की जाती है, तो वह मालिक को फार्मली लिख देता है कि वह रिपोर्ट सबिमट करे कि कितने भादमी है, काट्रीब्यूशन दिया है या नही, वगैरह। इस तरह एक लम्बा प्रोसीजर चलता है। इंस्पैक्शन का कोई इन्तजाम नहीं है। जैसा कि सजेरशन दिया गया है, वर्करों के जो करोडो रुपये जमा हैं, उन का सूद उन को देना चाहिए।

जो बिफाल्टर हैं, उन को सजा दी जाये। जो कारजाने लाक-माउट हो गये हैं, उन को सर्टिफिकेट विया जाये, ताकि उन की प्रापर्टी

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को बैच कर पंसा वसूल किया जा सके । माज-कल सॉटिफिकेट का प्रोसीजर बहुत लम्बा है। वह दो तीन वर्ष तक चलता है— पहले एनक्वावरी होगी, फिर सॉटिफ़िकेट दिया जायेगा ग्रीर तब माल की कुर्की कर के पैसा बस्ल किया जायेगा। क्लोजर हो या लाक-प्राउट हो, वर्करो के पैसे की गारंटी होनी चाहिए। इस बिल मे इस वारे मे कोई प्राविजन नही रखा गया है। ऐसा प्राविजन रखना चाहिए।

ट्रेड यूनियनों को रिप्रेजेन्टेशन देना तो दूर उन की चिट्टियों का जवाब तक नहीं दिया जाता है । तब पॉलियामेट के मैम्बरों को लिखना पडता है। तब कही जवाब आता है। ट्रेड यूनियनों का रिप्रेजेन्टेशन जरूर होना चाहिए।

कोलमाइन्ड प्राविडेट फड मे शुरू से ही सब मे ज्यादा धा अली रही है। इस बारे मे एक काम्प्रिहेसिव बिल लाया जाना चाहिए, ताकि प्राविडेट फड का सारा इन्न हाम एक तरीके से किया जा सके धौर वकंनो के नैंमे का प्रोटेक्शन हो। 20—यायंट प्रोग्राम की बहुत चर्चा की जाती है, लेकिन हम ने देखा है कि इमर्जेंन्सी के बाद भी वही रफतार वेढ़गी सी, जो पहले थी, बहु अब घी है। तो इस को कम से कम मत्नी महोदय को बदलना चाहिए। जो वर्कर्स के पैसे जमा हैं वह उन को दिलाने के उपाय किए जाने चाहिए। इन शब्दों के साथ यह जो बिल है इस का मैं समर्थन करता हू भीर भाशा है कि मत्नी महोदय भी इसे मानेगे।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Chairman, Sir, I wish to support the Bill which my friend Mr. Prasannabhai Mehta has brought before the House today.

In this Private Members' time, we get an opportunity of focussing the

attention of the House and through the House of the country, on some of the pressing problems facing the motion and it further gives us an opportunity of looking at the problems from a non-partisan angle.

After all, there are many areas in our national life which need not be looked at from any partisan angle or party-political attitude. One must look at them as national problems. Therefore, I welcome this opportunity of participating in this Debate.

I wish to congratulate my friend Mr Prasannabhai Mehta for bringing this legislation.

The Minister of Labour himself is also known for his progressive outlook and socialistic ideas if I may say so, but I wonder whether he will be honest enough to tell us in regard to the implementation of some of those ideas and convictions into actual practice.

Sir, in this country and, I think, in many other countries of the world, Labour as such have had not a very fair and honest and honourable treatment, not only at the hands of the governments, but, if I may say so, also, at the hands of the public at large. It is from these angles also, Sir, that I feel that a move like the one Mr. Prasannabhai Mehta has brought here, deserves our congratulations and our welcome.

Sir, if you look at the provisions of the Bill, you will find that in some respects it goes very much ahead in the right directions, and perhaps the Minister is in a better position than I to tell us that that perhaps in some other respects, although, it may theoretically seem to go in the right directions; there may be some difficulties, administrative or otherwise. The Minister will be able to tell us as to what they are. Therefore, I do not want to [Shri P. G. Mavalankar]

go into the details. But what I wish to suggest is that a time has come in our country when a comprehensive legislation (dealing with various aspects of good industrial relations and good industrial democracy) should be presented to this House and we are enabled to have an opportunity to discuss them and an opportunity to pass them as early as possible. I know that the Minister has been promising us again and again that that Bill is on the anvil and it is coming. But I do not know when this consideration will be over and when the actual legislation will come before the House, covering various aspects, in a comprehensive way.

Sir, the previous speakers who took part in the Debate on this Bill told us how workers' ignorance, illiteracy and their general overall backwardness (a kind of backwardness which is built in, in the general social ethos of Our country) have been exploited by the employers And, Sir, what is worse, and what makes me very pained is this further fact that the Governments-I am not talking of this Government or that Government, Government of this party or that party, but Governments in general, both State Governments and our Federal Government-do not seem to have taken a realistic, radical, urgent view of the matter, to solve some of these problems, from the point of view of doing justice to the workers and wage-earners in this country.

The attitude still is, if I may say so, employer-minded rather than employees-minded.

I remember the late Prof. Lessor Harold Leski, in one of his aphorisms or maxims having said that 'Men who live differently think differently.'

Until and unless people who live as employees and people who live as wage-earners—by and large a class of exploited people, harassed people, of this category—go into the various cadres and establishments, fight through their representatives in Legislative Assemblies and Parliament, fight for their causes there, to pressurise the Governments of the day, to bring in the necessary legislations, Sir, I am afraid, we shall not have done much in regard to the amelioration of the conditions of workers.

Therefore, the question at root is how to hit at the attitude or mentality or approach of the employers. There are so many malpractices; not only the provident fund is being allowed to be accumulated but the workers also do not get those amounts. And before the worker gets that amount, several factories and industrial units are closed down! In the meantime, the employers have already eaten up the legitimate share of the contribution of the workers.

Sir, the working of the Provident Fund Commissioner's Offices in our country is far from satisfactory. The accumulation is there; the arrears are there and the workers do not get their rightfully saved moneys from the employers or from the Provident Fund commissioners when they need them especially in terms of—I would not say merely in terms of marriage or social festivities but in terms of education, in terms of health and medical care of the members of their families.

So, Sir, I would suggest that if the idea of social security as Lord Beveridge put it in England years ago almost at the end of the Second World War that everybody should be secured and ensured from the cradle to the grave is to be put into practice, if not from the cradle, at least from the adult age till his age of retirement, then let our employers and workers be properly secured and looked after in terms of some of these benefits.

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I do wish to tell the Minister that he must bring forward some kind of legislation covering not only particular field but also all such relevant fields of labour and industrial relations in a comprehensive way so that we do not have to come again and again through such piecemeal legislation. Take, for example, the question of repayment of provident fund. Why should the worker not be entitled to receive his amount back after the expiry of, say 20 years? Why should he still look at the amount but not get it when he needs it, especially after he has retired or when he is about to retire? That is one aspect. The other aspect is this. My friend Shri Mehta just now referred to it. I would like to repeat that in our State there are some industrial units, such as Bhavnagar Vegetable Products, Bhavnagar and the textile mill like the Priya Lakshmi Mills, Baroda, and they are sick and closed down; why should not Central Government take the necessary steps to take these over and hand them back to Gujarat Government? I understand that Gujarat Government has already told the Centre that they are ready to take the responsibility. Then, where is the hitch? Where is the obstacle?

SHRI P. M. MEHTA; They have already forwarded the proposal.

SHRI P. G. MAVALANKAR: Therefore, I am saying that if this is done, why not the Central Government take over the sick units? The problem is that the workers suffer further because they are not only out of job when the mills are closed down but even the arrears due to them during the time when the units were working, are also not made available to the workers.

Therefore, I feel that instead of letting this bad blood, bitterness to grow between the employer and the employees, Government should come forward and take immediate steps. I say so because I come from Ahmedabad. one of the wellknown textile centres where workers live not only in thousands but in lakhe in Ahmedabad, and surrounding areas, and indeed all over Gujarat, in factories, industrial localities and urban agglomerations—and I know that they are in a predicament with all the problems of harassments. hardships and humiliation. Here, Sir, I say that Shri Prasannabhai's Bill is in the direction of removing some of these hardships and encouraging them -the labour-to save more and encouraging the Government to take over the responsibilities to see that the employers behave. If that is so, I hope the Labour Minister, progressive as he is, will take a pragmatic, enlightened and correct view in the matter and act quickly and swiftly so that such a legislation instead of coming from the initiative of a private Member may become part and parcel of the government's own initiative in regard to a comprehensive industrial

DR. RANEN SEN (Barasat): Sir, I support this amending Bill proposed by Mr Mehta. Sir, he has simply tried to strengthen the already amended act that has been passed by this House. He has tried to plug certain loopholes and tried to extend the scope and thereby tried to strengthen it.

Sir, as most of the points have been covered by the previous speakers, I will say only a few words. If the coverage is enlargd from twenty to ten that would mean that the Government which is in need of small savings the purpose of small savings would be served to some extent. Secondly, if the total emoluments of a worker are computed for the contribution then, Sir, again small savings increase. In the Fifth Five Year Plan report we have seen how the provident fund amount is taken into consideration as part of the small savings in the interest of developmental plan. Therefore, the purpose will be served [Dr. Ranen Sen]

if the coverage is widened. Then not only a large number of workers will get benefitted but also some more amount will get accumulated in the provident fund if the contribution rate is increased and/or if the total emoluments are taken into consideration for the payment of provident fund. Therefore, from this point of view it is important not only for the working class but also for the nation because the country will get a large amount of money which is needed for national development.

Secondly, when the compulsory deposit scheme was introduced then it was said on behalf of the Government that the workers will-if more money is available to them -spend it and that will create inflation whereas if the workers are made to contribute in the compulsory deposit scheme then they will also get certain amount of interest, say il per cent or 12 per cent, and that in the long run will help the workers. Though the trade unions did not like that argument still, Sir, being a trade unionist yourself you will realise that if that particular argument is applied here then actually thereby the inflation will be curbed to some extent. If by deducting a portion of increased D.A. and wage in the CDS inflation can be curbed then also this way the inflation can be curred to some extent. I am giving the same argument which the Government has given so far.

Then my next point is that even after two and a half years of the amending Act the whole administration of provident fund has not been geared up to meet the exisgencies of the situation. I was not aware of the arrears of money but both Mr. Sharma and Mr. Mehta said that the arrears have increased and not decreased. It is for the Min.ster to refute or accept that the whole provident fund administration has flopped. Sir, the purpose

of the amending Bill which was passed in the middle of 1973 has been frustrated by the mechinations of the employers with the connivance of the provident fund authorities. I knew there are certain organizations which have gone against the interests of the workers. Mr. Isu-sal is not here.

AN HON. MEMBER: He is there.

DR. RANEN SEN: Your organisation of so-called employees is a vehicle of corruption. They are part and parcel of that corrupt administration.

SHRI MOHAMMAD ISMAIL: Not in Bengal.

DR, RANEN SEN: Bengal is not something above heavan. Now, what about Bengal!

I come from Bengal. I know how those fellows are behaving. Therefore, the whole thing should be geared up and tightened up. How is it that the arrears are increasing? Shri Shaima said that it is mcreasing. At least, it is static. It is Rs. 20 crores and something. Now it is high time Government took special care to see that the arrears are liquidated and the property of the employers who are responsible for it should be attached. Not only should penal measures be taken, not only should they be jailed, but if they say 'We do not have money', they should not only go to jail but their property also must be attached. It is the poor workers' money

At the same time, I must say, going through the Bill hurriedly, that one point is not included in it, a point which is also very important. Provident fund is contributory. That means the workers pay and the employers pay. When the earlier Bill that was passed here was under discussion, I had made the argument: for defaulting in the workers' contribution, you have introduced certain penal measures, but

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if the employers' contribution is not neid by them, what happen?' It is the bounden duty of the employer to pay his contribution. Shru Raghunatha Reddy has gone a long way at least to do this, that if the employer eats up the workers' contribution, he is hauled up as a criminal oftender. At the same time, it is a contributory fund, the employer has to contribute his share. This point should be kept in mind. I am afraid this is not quite clear in the amending Bill Shri Mehta has brought forward. I strongly feel that now 's the time when these two things should be equally dealt with.

Here I would quote-not verballywhat the Prime Minister said when she spoke before the National Apex Body. You were there, I was there and Shri Raghunatha Reddy was there. She said that now the employers could not take shelter behind the fact of there being a little financial difficulty facing them, 'for years before you have minted millions'. Whether she used the words 'minted millions' or not, I do not exactly remember, but the said 'You have earned profit, you have earned money, but at the first touch of a little industrial difficulty, you close down your factory and refuse to pay the workers their wages for six months or so'. She very clearly said this, and the employers were in discomfiture. I quite remember it, though I cannot quote, the exact words she used. So now is the time to attend to this aspect. I fully support what is said by Mr. Mohammed Ismail in this respect There is lay-off. closure or lock-out and in the bargain. the workers' money, everything, vanishes into thin air. Government should take very strong measures to prevent this.

One of the steps to be taken should be to see that corruption does not exist, to see that the workers' money and the employers' money is not eaten up by the employers. For this, in the administration of the Fund, workers' participation is very necessary. This should not remain a slogan or phrase, but should be made a reality. Naturally all the workers cannot participate, their representative unions should participate.

and Family Pension

Fund (Amndt.) Bill

I do not want to inflict a long speech. I support this Bill. Before I sit down. I would say this to the hon Minister. If he agrees with the spirit of the Bill, he should take a constructive stand. There may be scope for improvements here and there. He should not take a stand on ceremony and say 'Well, this has come from a member of the Opposition, I will think it over'. Without taking that stand, he should take a very constructive stand. As Shri Mavalankar said, there are some common areas of agreement. Let us stand on that and see how far we can go ahead.

SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman, Sir, I do not have much time to speak on this Bill. But I support the spirit of the Bill. I congratulate the Minister and the Office of the Provident Fund for the efficient way in which they are clearing the arrears since emergency. We find that no such complaints are coming from the union leaders like Dr. Ranen Sen. I find that there is all round progress and the corrupt practices among the employees are not there. Of course, here and there they have been encouraged by some elements. But since the emergency we find that there is a big change and I believe in West Bengal alone where there was a large number of arrears, there is a big change. Here the arrears cleared during the period of emergency are more than 150 per cent compared to the previous year. During the previous year about one lakh arrears were cleared but during this year about 2.5 lakhs have been cleared. So, there is a considerable change in this organisation. I am very proud to sav-I am the President of the Kerala Unit of this organisa[Shri Vayalar Ravi]

tion—that there is no complaint received in the Kerala branch. That means it is very efficiently functioning.

Here I want to mention one lacuna. Even for a small matter the Provident Fund Commissioner has to go to the Ministry for clearance. Sir, this Organisation is an autonomous body constituted under an act of Parliament. Some powers may be vested with the Commissioner so that the can dispose of certain cases at his level. Otherwise what happens is that he has to go to the Ministry even for a small matter. If more powers are given to the Commissioner, this organisation can work more efficiently.

Sir, if you see the Bill, you will find that it is for the benefit of the workers and the family members of the employees. Now, in the Bonus Act itself we have reduced the number of persons employed in a factory to 10. What is the sanctity attached to this number? Of course, by reducing it to 10 it will cover a large number of workers. Likewise as recommended in the Bonus Act, here also it should be reduced from 20 to 10 and I hope the Minister will understand the sepirit behind this suggestion. Another point is that in certain areas, certain workers do not want to be covered under this scheme. They do not want this to be imposed on them. I hope the Minister will consider this point also.

Sir, the period of 20 years is a fairly long period. It is a deposit. I do not know when you cannot pay interest at the rate of 9 per cent per annum as the banks do.

Lastly, the Bill says about the cooperative sector. The co-operative societies are infra-structure of our economic activities in the rural areas. Today lakhs and lakhs of people are employed in this sector. But these employees are not covered. These emplyees are getting a low salary, that is about Rs. 100 to Rs. 150 per month. Co-operative societies are spread over the country. If these workers are also then it will benefit a large covered. section of population. In thise connection. I would also request that the discipline should be maintained among the employees so that it will avoid complaints from the trade union leaders. I do not understand the purpose opening sub-offices for this behind purpose. You should not open suboffices simply for the sake of opening them at several places. It will create more problems for you. The minister understands what I mean. In Bengal or Bombay it may be necessary because there may be 1000 to 2000 officers. But if it is a small office, just for the sake of pleasing somebody I hope the minister will not resort to such actions.

With these words, I support the spirit of the Bill.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): Sir. it is no exaggeration if I say that I have been educated by this discussion on the various aspects of the provident fund scheme, the way the organisation is expected to work and the way that legislation is to be enacted. I must compliment the mover of the Bill for the trouble he has taken in drafting the Bill. I know the difficulties of a private member in drafting a Bill. I am deeply impressed by the way he has drafted the Bill. But I must say that though I find some area of agreement with what ne has proposed in the Bill we ourselves are trying to formulate proposals on the basis of the various recommendations on the subject. If Mr. Mehta allows us the opportunity to draft the Bill, I assure him that we will be benefited by the valuable suggestions made by hon, members who have participated in this discussion.

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Fund (Amndt.) Bill

It is no consolation for us to say that arrears are stagnant. It is a very agonising phenomenon and I myself have been feeling very unhappyabout it. But very vigorous efforts have been made in this direction. I will give some figures. On 31-3-1972 the total arrears stood at Rs. 20.66 crores, the share of textiles being Rs. 12.7 crores and that of the engibeing Rs. 2.49 industries crores. On 31-3-1973 the total was Rs. 19.61 crores, the share of textiles being Rs. 11.9 crores. On 31-3-74 the total was Rs. 19.6 crores, the share of textiles being Rs. 10.63 crores. On 31-3-1975, the total was Rs. 19.34 crores and the textile industry had a major share amounting to Rs. 10.45 crores. The National Textile Corporation comes into the picture here because they have got a major share in the textile industry. You know the circumstances in which the NTC had to take over various sick mills. We are having a meeting on 27th of this month to discuss the repayment scheme of NTC. I hope we would be able to arrive at some reasonable agreement and work out a fruitful scheme to clear the arrears.

Hon members will appreciate that on 31-3-1975, the increase was about 64,712 and the total coverage was, 76,03,124. But on 30th September 75, the corresponding figures were 65,431 and 77.5 lakhs respectively. So, though the arrears appear stagnant, the increase in membership should be understood in the context of recovery of arrears and the actual amount deposited with the provident fund commissioner.

Under the present Act, the appropriate State Government has got the power to exempt certain undertakings on certain conditions. Nearly 20 years ago, in the fifties, some undertakings have been exempted and in their case, the arrears are more. I am happy Dr. Ranen Sen had been frank and critical about the way in which the West

Bengal organisation has been working, not only the provident fund organisation but others also. The amount of P.F. dues are as follows: Bengal Potteries Rs. 41.84 lakhs, Alexandra Jute Co. Rs. 22.44 lakhs, Bengal Immunity Co. Ltd. Rs. 16.95 lakhs. East Bengal Engineering Co. Ltd. Rs. 5.17 lakhs, Kalvin Jute Co. Ltd. Rs. 71.7 lakhs. Kardah Co.—25.62, Kinnison Jute Co.—27.65, Meghna Mills—23.25, National Company—70.41. I am mentioning only some of the chronic cases.

MR. CHAIRMAN: What has been in the way in not initiating action?

SHRI RAGHUNATHA REDDY: Proceedings have been initiated. Evenprosecution notices have been given. But what has happened in that article 226 of the Constitution is being very liberally used and if I may say so, with great respect, is being misused. When the issue was taken up with the Bengal Potteries in 1975, immediately: they went to the High Court and got a stay order. In West Bengal, there is a chronic situation as far as legal matters are concerned and it is very difficult to appreciate the procedures of the courts. I am a lawyer but I did. such type of law not come across anywhere. The fact remains that the companies frustrate any step of the Commissioner of Provident Fund in recovering the arrears. The hon. Members were pleased to allow to enact stringent provisions in the Act. But notwithstanding the stringent provisions, article 226 of the Constitution is being involved. For example, the National Jute Co. has got 70 lakhs of arrears. They have got the stay order and the repayment has been fixed by the High Court. If this article 226 of the Constitution would not have been used very liberally, probably by this time, we could have recovered a substantial amount of arrears that are due to the Provident Fund Commissioner. I may say with great respect that I believe in the judicial review of the

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### [Shri Raghunatha Reddy]

administrative action. But the ingiscrete exercise of this article 226 of the Constitution may lead to a situation where the judicial review itself has restricted. I do not like any restriction on power but a situation might arise at wast with respect to welfare legislation, with respect to provident fund where weaker sections. of society are concerned, that something will have to be undertaken, because I believe that as long as inequality exists in terms of income between a person and a person, article 226 would work in favour of the rich man and the poor man will not get any help. And in the case of government organizations, while the entire Government is prepared to support such measures, if even Government's efforts are frustrated, it is a matter for deep concern and exercise of judicial conscience of the juages themselves. This is the situation in which arrears have come up. Some of the suggestions which the hon. Members have made. as I had said in the beginning, are worth considering, and speaking at least for myself, I will have the benefit of the valuable suggestions made. I am working on my suggestions; and in this context, the debate on the provisions given in the bill which Mr. Prasannbhai Mehta has drafted, will be taken into account. I hope Mr. Mehta will not put me to embarrassment by pressing this bill; I hope he will withdraw his bill.

SHRI P. M. MEHTA: I am very much thankful to all the hon. Members who had participated in this debate and whole-heartedly supported this bill to amend the Employees' Provident Funds and Family Pension Fund Act. 1952. I am also greateful to the hon. Minister who appreciated the spirit of the Bill as well as the drafting of the provisions. I am thankful to him for giving an assurance that they are thinking of coming forward with a comprehensive bill and that they are

in the process of drafting such a billif I have understood him correctly. And he has also asked me, appealed to me, to withdraw the Bill and not to press for the same and put him to an embrassing position. Certainly, Sir, the intention of my bill is not to embarrass anybody. It is, as rightly pointed out, to accelerate the process. After all, Sir, the laws have their own history; and it is a continuous process. As and when the requirements of the society require that some new enactment must be provided by the State for their social security and for the furtherance of their interests, Government, suo motu, must come for ward with such enactments. Now, Sir, if I recollect correctly, the hon. Minister has also assured the House during the debate on the previous Amendment Bill of this Act in the month of August 1973....

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MR. CHAIRMAN: Order, order. It is now 6 O' clock. Is it the pleasure of the House that the Member be permitted to continue?

SEVERAL HON. MEMBERS: Yes.

SHRI P. M. MEHTA: I will finish in 2 or 3 minutes. I was saying that the hon. Minister had assured House at that time also that Government would come forward with a comprehensive Bill; but somehow or the other, they have failed to come forward with such a comprehensive bill. I would, therefore, simply ask the hon. Minister as to when they would be bringing in this comprehensive bill. as per their planning.

18 hrs.

SHRI RAGHUNATHA REDDY: it is to be a comprehensive bill, it must be comprehensively worked out.

SHRI P. M. MEHTA: How long will it take?

SHEI RAGHUNATHA REDDY: I can assure you that I am working on it.

MR. CHAIRMAN: Is that assurance not enough?

SHRI P. M. MEHTA: The Minister has, therefore, assured the House that he is working for the comprehensive Bill; so, since I can take it that he will bring in this comprehensive Bill as early as possible, I do not press for my Bill

MR. CHAIRMAN: The question 15.

"That leave be granted to Shri P. M. Mehta to withdraw the Bill further to amend Employees' Provident Funds and Family Pension Act, 1952."

The motion was adopted

MR. CHAIRMAN: The motion is adopted. Now he has to withdraw the BELL.

SHRI P. M. MEHTA: I only said that I do not press for the Bill.

MR. CHAIRMAN: After the motion is voted, he has to withdraw the Bill.

SHRI P. M. MEHTA: Keeping in view the assurance given to the flouse and in order to accommodate the Government and the Minister, withdraw the Bill.

MR CHAIRMAN: The House stands adjourned to meet again at 11 A.M. on Tuesday.

#### 18.62 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, January 27. 1976/Magha 7, 1897 (Saka).